

File No. 03-31/2012/Inf-FSSAI
Food Safety and Standards Authority of India
(Ministry of Health and Family Welfare)

FDA Shivan, Kolla Road
New Delhi-110002
Date: 4th Dec. 2012

OFFICE MEMORANDUM

Subject: Waiving of inspection to FBOs with valid registration under EIC regarding

It has been communicated vide O.M. no. 03-01/2012/Inf-FSSAI dated 15-10-2012 to all the Designated Officers that 100% EOU's may be considered for grant of license under FSS Act, 2006 without inspection on the basis of inspection reports made available by the Export Inspection Agency (EIA). In line with this, Food Business Operator like Sea-Food Exporters who hold valid Registrations under Export Inspection Council of India (EIC) may also be considered to be granted Licenses without inspection based on the inspection reports made available by Export Inspection Agency. This arrangement is being accepted temporarily for this being in the interest of administrative exigencies.

*Pl. file
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G/11/12*

This issues with the approval of CEO, FSSAI.

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06/12/2012

[Signature]
(Dr. S. Madhava)
Asst. Director (Enforcement)

Copy to.

1. DO's-Delhi/Mumbai/Kolkata/Guwahati/Chennai/Lucknow/Chandigarh
2. Dr.S.K.Sanana, Director-(Insp.& O/C), Export Inspection Council of India Ministry of Commerce & Industry, Govt. Of India, 3rd Floor, RD Vaidya Cultural Centre Building Jai Singh Road, New Delhi-110001, with a request to make available copies of all inspection Reports in respective of all Food Business Operators including 100% EOU to the respective Designated Officers.
3. 2.3 to CEO

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